



THE ADVOCATES' ASSOCIATION, BENGALURU (Regd.)

A.P. RANGANATHA
President

A.N. GANGADHARAI AH
General Secretary

SHIVAMURTHY
Treasurer

Ref: AAB/ 002 /2020

04-01-2020

Date :

To:

Sri. J.C. Madhu Swamy
Hon'ble Law Minister
Government of Karnataka
Vidhana Soudha
Bengaluru-560 001.

Sir,

Sub: Request to restore the 50% reservation for the resident students of Karnataka in admission for National Law School of India University Bengaluru.

With reference to the above subject matter, we request your goodself that we have noticed in the print & electronic media that the State Cabinet has given an approval by amending National Law School of India University (Amendment) Bill, 2017 by fixing the reservation at 25% from 50% for the resident students of Karnataka in admission for National Law School of India University, Bengaluru. The Bill passed by the then State Government is aimed to provide 50% reservation for the resident students of Karnataka in admission for National Law School of India University, Bengaluru. It is indeed the students of Karnataka have suffered lot since establishment of National Law Schools for want of resident/local reservation for admission to National Law School of India University, Bengaluru. As all other States National Law Schools have given adequate reservation quota for their local/residents students.

Head Office :
High Court Building
Phone : 22241691

Administrative Office :
City Unit : City Civil Court Compound
Phone : 22240673 / 22217662

City Station Unit :
Mayo Hall Building
Phone : 25580184

Magistrate Court Unit :
Nrupathunga Road
Phone : 22214897

In that back ground the Advocates' Association, Bengaluru has made several representations to the State Government. The State Government of Karnataka was pleased to pass National Law School of India University (Amendment) Bill, 2017 by fixing reservation at 50% for the resident students of Karnataka in admission for National Law School of India University, Bengaluru. When the said bill was sent to His Excellency the Governor of Karnataka for approval. When the bill was pending before the His Excellency the Governor of Karnataka for several months our Association has made two representations to His Excellency the Governor of Karnataka vide letter Nos. AAB/66/2018 dated 24.03.2018 and AAB/114/2019 dated 31.05.2019. Same are herewith enclosed for your kind perusal.

In such facts and circumstances, noticing the news of reducing the reservation for local/resident students of Karnataka to 25% from 50% is shocking. And that move is a clear case of injustice meted to resident students of Karnataka. Our Association strongly oppose the reduction of reservation made by the State Cabinet.

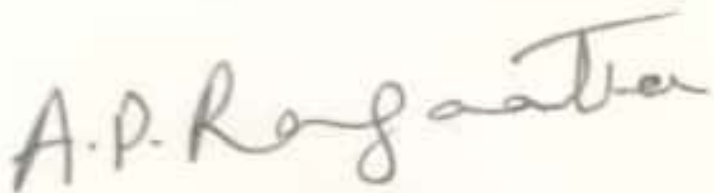
Since its establishment the National Law School of India University Bengaluru in the year 1986, reservation is denied for resident students of our State. In par with other States National Law Schools.

In view of the admission for academic year is nearing, it is very much necessary to refix at 50% instead of 25% in order to safeguard the interest of resident students of Karnataka.

Hence, we request your goodself to kindly take necessary steps to increase the reservation to 50% from 25%, as the original Bill was aimed to provide 50% of Reservation for resident students of our State.

Thanking you,

Yours sincerely,



A.P. RANGANATHA
President



A.N. GANGADHARAIYAH
General Secretary



SHIVAMURTHY
Treasurer

Copy to:

Dr. C.N. Ashwath Narayan
Hon'ble Deputy Chief Minister &
Minister for High Education, IT & BT,
Science & Technology, Government of Karnataka
Vidhana Soudha, Bengaluru-560 001.